

# CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001  
Ph: 23753942, Fax-23753923

## Petition No. 100/TT/2020

Date: 13.10.2020

To

Shri S.S. Raju  
Senior General Manager (Commercial),  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

**Subject:- Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for truing up of transmission tariff for 2014-19 period and determination of transmission tariff for 2019-24 period for 08 nos. of Assets under the Eastern Region Strengthening scheme VIII in Eastern Region.**

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 26.10.2020:-

### 2014-19 period

- a) Actual date of decapitalization of Asset-VII is 16.11.2014. Provide cumulative depreciation (corresponding to decapitalization) and cumulative repayment of loan (corresponding to decapitalization) as on the following dates:
    - i. 31.3.2014
    - ii. 16.11.2014
  - b) Copy of the DPR and/or revised DPR containing cost of each asset covered in the DPR and Investment Approval along with the approved list of Board Agenda Items.
  - c) Form 5 related to Petition No. 560/TT/2014 and 86/TT/2020 (since Asset-VII is being decapitalized from the transmission asset in aforementioned petitions)
2. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-  
(Kamal Kishor)  
Assistant Chief (Legal)